

FAX : 011-26108426

REGISTERED / AD

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CENTRAL REGISTRY

To

Dated: 24/03/2017

Appellant as per address in table below
Respondent as per address in table below

Interim Order No. IO/ST/44/2016-[CR] dated : 02/11/2016 in Appeal No. ST/50258/2017

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 01(5) of the Finance Act, 1994 relating to Service Tax .

Technical Officer (CENTRAL REGISTRY)

Dairy No Name and Address of Appellant
1 522942015 RAJASTHAN TOURISM DEVELOPMENT CORPORATION LTD
HOTEL SWAGATAM CAMPUS, OPP. RAILWAY STATION, JAIPUR, RAJASTHAN

Name and Address of Respondent
2 522942015 Commissioner of Central Excise and Service Tax-JAIPUR-1
NCR BUILDING, STATUE CIRCLE, C-SCHEME, JAIPUR, RAJASTHAN - 302005

Copy To
3 Advocate(s) / Consultant(s):

SAMEER JAIN ADVOCATE
FLAT NO.203,UDB ALAKNANDA
APARTMENT, B-87, GANESH MARG, BAPU
NAGAR, JAIPUR, RAJASTHAN.

4 Bar Association, CESTAT, Delhi

5 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence colony New Delhi-3

6 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

7 Director Publications, Customs, Excise. I.P. Estate, Delhi

8 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

9 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

10 MS Knowlegde Processing Pvt. Ltd.(Taxmanagementindia.com),FF-19, 1st Floor,Cross River Mall,CBD Ground,Near Karkardooma Court,Delhi-110032

11 TaxIndiaOnline.com Pvt. Ltd., B-XI/8183, Vasant Kunj, New Delhi - 110070

12 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

13 The ICAI society , 52, Nagarjuna Hill,Punjagutta Hyderabad.-500082

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Technical Officer (CENTRAL REGISTRY)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 02.11.2016

Dy. No. 52294 2015

M/s Rajasthan Tourism Dev. Corporation Ltd. Appellant

Vs.

CCE, Jaipur-I

Respondent

Appearance:

None for the appellant
Sh. K. Poddar, AR for the Respondent

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. Ashok K. Arya, Member (Technical)

O. No. 44/2016 CR

Per: Justice (Dr.) Satish Chandra:

List revised. Neither anybody appeared on behalf of the appellant nor any adjournment application is filed. Shri K. Poddar, Id. AR appeared for the respondent- Revenue.

2. It may be mentioned that as per the maxim VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of above, appeal is dismissed for default.

(Dictated and pronounced in the open Court).

(Justice (Dr.) Satish Chandra)
President

(Ashok K. Arya)
Member (Technical)

प्रमाणित प्रति / Certified True Copy

Pant

तकनीकी अधिकारी/Technical Officer
सीमा शुल्क, उत्पाद शुल्क एवं सेवा कर
आयोग / जापानकरण / C.E.S.T.A.
पश्चिम ब्लॉक नं. 2 / West Block No. 2
आर.के. पुरम / R.K. Puram
नई दिल्ली / New Delhi-110 005

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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CENTRAL REGISTRY

Dated: 24/03/2017

To

Appellant as per address in table below
Respondent as per address in table below

Interim Order No. IO/45/2016-[CR] dated : 02/11/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.

Technical Officer (CENTRAL REGISTRY)

Dairy No Name and Address of Appellant
1 504882016 CHARANJEET SINGH SAINI DIRECTOR
C/O SAINI INDUSTRIES LTD, HIG-10, SAINI
HOUSE, HOUSING BOARD COLONY,
TATIBANDH, RAIPUR, CHHATTISGARH

Name and Address of Respondent
2 504882016 Commissioner of Central Excise and
Service Tax-RAIPUR
CENTRAL EXCISE BUILDING,
DHAMTARI ROAD, TIKRAPARA,
RAIPUR, CHHATTISGARH - 492001

Copy To

3 Advocate(s) / Consultant(s):

L. P. Asthana & Reena Khair
R - 163, IInd Floor, Greater Kailash - I,
New Delhi, 110048.

4 Bar Association, CESTAT, Delhi

5 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence colony New Delhi-3

6 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

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13 The ICFAI society , 52, Nagarjuna Hill,Punjagutta Hyderabad.-500082

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Technical Officer (CENTRAL REGISTRY)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 02.11.2016

Dy No. 50488 2016

Charanjeet Singh Saini, Director Appellant

Vs.

CCE, Raipur Respondent

Appearance:

Ms. Shreya Dahiya, Advocate for the appellant
Sh. K. Poddar, AR for the Respondent

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. Ashok K. Arya, Member (Technical)

I.O. No. 45/2016-CR

Per: Justice (Dr.) Satish Chandra:

The Tribunal vide its order dated 29.07.2016 has asked to make pre-deposit under Section 35F of the Central Excise Act, 1944 within a period of two weeks. Ms. Shreya Dahiya, Id. Counsel submits that in the instant case, deposit has not been made. When it is so, the appeal is not maintainable. Appeal is dismissed *in limini*.

(Dictated and pronounced in the open Court).

-sd-

(Justice (Dr.) Satish Chandra)
President

-sd-

Pant

(Ashok K. Arya)
Member (Technical)

प्रमाणित प्रति / Certified True Copy

तकनीकी अधिकारी/Technician Officer
सेवाशुल्क एवं सेवा कर
आयोग/CESTAT
पश्चिम ब्लॉक-2 / West Block No. 2
र.क. पुरम / R.K. Puram
नई दिल्ली / New Delhi-110 066

